

IN THE HIGH COURT OF JHARKHAND, RANCHI

Cr.M.P./3740/2017

NAWLESH KUMAR ... Petitioner
VS
THE STATE OF JHARKHAND AND Ors. ... Opp.Parties

Wt

Cr.M.P./2645/2016

NAWLESH KUMAR ... Petitioner
VS
THE STATE OF JHARKHAND AND ANR ... Opp.Parties

wt

Cr.M.P./2682/2016

NAWLESH KUMAR ... Petitioner
VS
THE STATE OF JHARKHAND AND ANR ... Opp.Parties

Wt

Cr.M.P./2714/2016

NAWLESH KUMAR ... Petitioner
VS
THE STATE OF JHARKHAND AND ANR ... Opp.Parties

Wt

Cr.M.P./2742/2016

NAWLESH KUMAR ... Petitioner
VS
THE STATE OF JHARKHAND AND ANR ... Opp.Parties

Wt

Cr.M.P./2786/2016

NAWLESH KUMAR ... Petitioner
VS
THE STATE OF JHARKHAND AND ANR ... Opp.Parties

Wt

Cr.M.P./2795/2016

NAWLESH KUMAR ... Petitioner
VS
THE STATE OF JHARKHAND AND ANR ... Opp.Parties

Wt

Cr.M.P./2806/2016

NAWLESH KUMAR ... Petitioner
VS
THE STATE OF JHARKHAND AND ANR ... Opp.Parties

wt

Cr.M.P./2844/2016

NAWLESH KUMAR ... Petitioner
VS
THE STATE OF JHARKHAND AND ANR ... Opp.Parties

Wt

Cr.M.P./2871/2016

NAWLESH KUMAR ... Petitioner
VS
THE STATE OF JHARKHAND AND ANR ... Opp.Parties

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners :- Mr. A.K.Sahani, Advocate

For the State :- APP

8/08.09.2021 These petitions have been taken through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

On request, let these matters appear on 23.09.2021.

Interim orders dated 08.08.2018 [Cr.M.P./3740/2017], dated 17.11.2017 [Cr.M.P./2645/2016, Cr.M.P./2682/2016, Cr.M.P./2714/2016 and Cr.M.P./2742/2016] and dated 06.09.2017 [Cr.M.P./2786/2016 and Cr.M.P./2795/2016] are extended till the next date.

(Sanjay Kumar Dwivedi, J)

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